

C.C.P.No.68/2006

In

O.A.No.481/2002

Dated: 11.01.2007.

**HON'BLE MR A.K. SINGH, MEMBER (A)**  
**HON'BLE MR M. KANTHAIAH, MEMBER (J)**

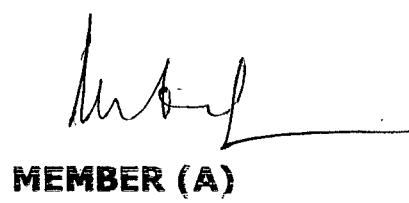
None for applicant.

Shri Rajendra Singh learned counsel for respondents.

The learned counsel for respondents submits that the order of the Tribunal dated 14.09.2005 passed in O.A.No.481/2002 has been set-aside by the order of the Hon'ble High Court. Lucknow Bench vide their order-dated 6.11.2006 passed in W.P.No.1952 (SB) of 2005 as such, the case for contempt does not survive at this stage. Hence, the C.C.P. No.68/2006 merits dismissal. Accordingly, the same is dismissed. Notices are discharged.



**MEMBER (J)**



**MEMBER (A)**

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copy of order  
dated 11-1-07  
replaced  
12-1-07